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Central Administrative Tribunal, Allahabad.

Registration T.A.No. 746 of 1987  
(Civil Misc. Writ Petition no.409 of 1981)

R.D.Singh ...

Applicant

Vs.

Union of India and others

...

Respondents.

Hon.P.S.Habeeb Mohd., AM  
Hon.J.P.Sharma, JM

Ram Deo Singh filed this writ petition in 1981 having grievance about the selection of EDBPM in district Jaunpur in which he was not selected. He made a prayer for quashing certain administrative instructions contained in letter dated 20th Jan.1979 making absolute reservation in favour of backward class, Sceduled Caste and Schedule Tribes in the matter of appointment of EDBPM and quashing the appointment of Respondent no.3.

2. Though Sri N.B.Singh learned standing counsel for Union of India as well as counsel for the Applicant are not present, yet we find that the matter is quite old and the Applicant has assailed the general proposition of policy matter regarding reservation.

3. The petition is dismissed for want of prosecution without any order as to costs.

Jaymanu  
MEMBER (J)

Dated: 17.5.1990

kkb

P.S.H 17/5/90  
MEMBER (J)